

- (a) whether Government has decided to give more subsidy to petroleum companies;
- (b) if so, the details thereof; and
- (c) whether the Ministry has decided to disinvest the public sector oil companies?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) and (b) The Government is providing a subsidy of Rs. 0.82 per litre on PDS Kerosene and Rs. 22.58 per cylinder on Domestic LPG from the fiscal budget under the "PDS Kerosene and Domestic LPG Subsidy Scheme, 2002". In addition to this, the Government also compensates the under-recoveries incurred by the Public Sector Oil Marketing Companies (OMCs), namely, Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) on the sale of sensitive petroleum products under the Burden Sharing Mechanism.

During the period April-September 2010, the OMCs have incurred under-recoveries of Rs. 31,367 crore on the sale of sensitive petroleum products. Of this, the under-recoveries of Rs. 10,456 crore have been compensated by the public sector upstream oil companies through price discounts on crude oil and products. Ministry of Finance was requested by the Ministry of Petroleum and Natural Gas to sanction a budgetary support of Rs. 15,683.30 crore towards the under-recoveries of the OMCs for the period April-September 2010. Ministry of Finance has confirmed a budgetary support of Rs. 13,000 crore as the share of the Government towards the under-recoveries for the financial year 2010-11.

(c) The Ministry of Petroleum and Natural Gas has given "in principle" concurrence for disinvestment of 5% paid up equity capital of Oil & Natural Gas Corporation (ONGC) out of the Government's shareholding of 74.14% and for disinvestment of 10% of pre-issue paid up capital of Indian Oil Corporation Limited (IOCL) out of the Government shareholding of 78.92%.

#### **Reduction in incentives given to ASHAs**

\*186. SHRI TARINI KANTA ROY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a fixed monthly remuneration is being given to the Accredited Social Health Activists (ASHAs);
- (b) if so, the details thereof, State-wise during the last three years;

(c) whether the incentives being given to ASHAs under the Janani Suraksha Yojana (JSY) have been reduced;

(d) if so, the reasons therefor; and

(e) the States where incentives being given to ASHAs under JSY have been reduced?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) : (a) and (b) No, Sir. Under the National Rural Health Mission (NRHM), there is no provision for fixed monthly remuneration to the Accredited Social Health Activists (ASHAs). The ASHAs are entitled to only performance linked incentives.

(c) and (d) No, Sir.

(e) Does not arise.

#### **Minimum wages for workers in the oil Sector**

\*187. SHRI PRAVEEN RASHTRAPAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Ministry has submitted any proposal to the Ministry of Labour and Employment for fixing minimum wages in the oil sector;

(b) if not, the reasons therefor; and

(c) the details regarding wages paid to regular workers, contingency paid workers, and contractual workers belonging to all the cadres alongwith term based officers, as on 1 January, 2010 and contractual workers in various cadres of assets in Gujarat?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA) : (a) and (b) No Sir. Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate authorities to fix, review and revise the minimum wages of the workers employed in the scheduled employments under their respective jurisdictions. The appropriate authorities are also empowered to notify any employment in the schedule, where the number of employees is 1000 or more and fix the rates of minimum wages in respect of the employees employed therein.

(c) The details as furnished by Oil & Natural Gas Corporation Limited (ONGC), Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) regarding wages paid to regular workers, contingency paid workers and contractual workers belonging to all the cadres along with term based officers in their assets/installation in Gujarat are given in Statement.